

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 218/TT/2025

- Subject : Petition for truing up of transmission tariff for the 2019-24 period and determination of transmission tariff for the 2024-29 period for the Combined Asset comprising of "Asset-1: Kalpakkam PFBR-Sirucheru 230 kV D/C Line and Asset-2: Kalpakkam PFBR-Arani 230 kV D/C Line, and Asset-3: Kalpakkam PFBR-Kanchipuram 230 kV D/C Line" under "Transmission system associated with Kalpakkam PFBR (500 MW) project" in the Southern Region.
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) and 16 Others
- Date of Hearing : **12.2.2025**
- Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Mohd. Mohsin, PGCIL
Shri Vivek Kumar Singh, PGCIL

Record of Proceedings

The representatives of the Petitioner submitted that the present Petition had been filed for truing up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024-29 period. The representatives of the Petitioner submitted that there is a mismatch in commissioning of the transmission assets in the instant Petition. He further submitted that the Petitioner's asset had been commissioned in the 2014-19 period and the generator's asset is yet to be commissioned. He added that the matter was settled in the APTEL and the billing is being raised upon the generator and the generator is making payment regularly to the Petitioner.

2. In response to the Commission's query, the representative of the Petitioner submitted that the COD of the generating asset is uncertain.
3. None were present on behalf of the Respondents despite notice.
4. After hearing the Petitioners' representatives, the Commission directed as under:
 - (a) The Petitioner, to implead CTUIL in the Petition as a Respondent and to file a revised 'Memo of Parties' within a week.



- (b) CTUIL, to submit within a week, the present status of the commissioning of the generation asset at Bhavini. Further, submit the details of the bills raised to TANTRANSCO and Bhavini for the mismatch period and payment details of the same.
- (c) The Respondents to file their respective replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.
5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

